

ITEM NO.52

COURT NO.15

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No. 13153/2024

[Arising out of impugned final judgment and order dated 03-05-2024 in CRLA No. 2487/1986 passed by the High Court of Judicature at Allahabad]

CHHUTTAN @ ATULENDRA KUMAR & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 163173/2024 - EXEMPTION FROM FILING O.T.)

WITH

SLP(Crl) No. 15233/2024 (II)

(IA No. 241193/2024 - EXEMPTION FROM FILING O.T.)

Date : 31-01-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PANKAJ MITHAL
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Vikas Upadhyay, AOR
Ms. Ankita Kashyap, Adv.
Mr. Arjun Singh Tomar, Adv.

Mr. Raman Yadav, Adv.
Mr. Syed Mehdi Imam, AOR
Ms. Akriti Chaturvedi, Adv.
Mr. Priyam Kaushik, Adv.
Mr. R. S. Yadav, Adv.

For Respondent(s) Mr. Rana Mukherjee, Sr. Adv.
Mr. Yasharth Kant, AOR
Mr. Ajay Singh, Adv.
Mr. Rahul Singh Chauhan, Adv.
Ms. Sonal Kushwah, Adv.
Mr. Suryaansh Kishan Razdan, Adv.
Mr. Abhas Upmanyu, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Pursuant to this Court's order dated

08.01.2025, the additional documents have been filed but the same have not been taken on record.

2. Registry is directed to place the same on record.

3. List after two weeks.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(RAM SUBHAG SINGH)
ASSISTANT REGISTRAR